

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 124  
(IB)-577(ND)/2019**

**Under Section: 7 of IBC.**

**In the matter of:**

Jai Lal Sumbally & Durga Sumbaly  
Vs.  
M/s Three C Shelters Pvt. Ltd.

**....Applicant**

**....Respondent**

**Order delivered on 09.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Heman Manjani, Adv.
For the Respondent	: Mr. Rajnish Sinha, Adv. Mr. Nikhil Jain, Adv. Mr. Shreya Kohli, Adv. Ms. Divya Aggarwal, Adv.

**ORDER**

Learned counsel for the applicant seeks and is granted time to comply with the provisions of the ordinance coming into force on 28.12.2019.

List on 07.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

